

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 39 of 1996 - PARTOSH ROY -VS- U.O.I.
44 of 1996 - R. L. DE -VS- U.O.I.
45 of 1996 - R.B.PAUL-VS-U.O.I.
46 of 1996 - H.N.MAITY-VS-U.O.I.
~~350 of 1992 -~~
47 of 1996 - S.P.BHATTACHARJEE-VS-U.O.I.
& 350 of 1992 - S.K.BHAIJURI-VS-U.O.I.

**Presents Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.**

Date of Order 27.6.97.

For the petitioner: Mr. M.M. Roychoudhary, counsel.

For the respondents: Mr. P.C. Saha, counsel.

O R D E R

Both sides appear. ^{the} Id. counsels submit that all/cases are analogous.

Hearing the Id. counsel for both the parties and on perusal of the application and annexures, we consider these (except OAno. 350/92) as fit case for adjudication. The application is accordingly admitted. Respondents shall file reply at least a week before the next date.

We also direct that the above-mentioned matters including OA no. 350 of 1992 shall be fixed for hearing on 1.10.97.

**(M.S. Mukherjee)
Member(A)**

**(A.K. Chatterjee)
Vice-Chairman.**